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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 11th August, 2015/Sharavana 20, 1937 (Saka)

The following Act of Parliament received the assent of the President on the 11th August, 2015, and is hereby published for general information:—

THE DELHI HIGH COURT (AMENDMENT) ACT, 2015

No. 23 OF 2015

[10th August, 2015.]

An Act further to amend the Delhi High Court Act, 1966.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Delhi High Court (Amendment) Act, 2015.

Short title
and com-
mencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

26 of 1966.

2. In sub-section (2) of section 5 of the Delhi High Court Act, 1966, for the words “rupees twenty lakhs”, the words “rupees two crore” shall be substituted.

Amendment
of section 5.

3. In the Punjab Courts Act, 1918, as in force in the National Capital Territory of Delhi, in section 25, for the words “rupees twenty lakhs”, the words “rupees two crore” shall be substituted.

Amendment
of Punjab Act
VI of 1918,
as in force in
the National
Capital
Territory of
Delhi.

Power of
Chief Justice
to transfer
pending suits
and proceed-
ings to
subordinate
courts.

4. The Chief Justice of the High Court of Delhi may transfer any suit or other proceedings which is or are pending in the High Court immediately before the commencement of this Act to such subordinate court in the National Capital Territory of Delhi as would have jurisdiction to entertain such suit or proceedings had such suit or proceedings been instituted or filed for the first time after such commencement.

DR. SANJAY SINGH,
Secretary to the Govt. of India.